## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P. No. 318/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017

NAME OF THE PARTIES: Benetton India Pvt. Ltd. V/s

Elder Pharmaceuticals Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code, 2016.

S. No. NAME

DESIGNATION

SIGNATURE

## ORDER T.C.P. No. 318/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative from the side of the Petitioner is present.
- 2. The admitted factual position is that, on transfer of the Petition from the Hon'ble High Court the requisite compliance of the Code has so far not been made. As a result, the Petition stood abated.
- 3. However, as per the Notification No. GSR-732(E) dated 30.06.2017 a liberty As per the proviso is provided to file Fresh Petition.
- The Petition is disposed of as Abated. To be Consigned to Records.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 06.09.2017

M.K. Shrawat Member (Judicial)